370 Representation of the Feeple (Second Amendment) [ACT 38 or 1987]

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THE REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) ACT, 1987

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No. 38 of 1987

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[15th September, 1987.]

An Act further to amend the Representation of the People Act, 1950.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows: ----

1. (1) This Act may be called the Representation of the People (Second Amendment) Act. 1987.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

2. In the Representation of the People Act, 1950, after section 9 and before the sub-heading "The State Legislative Councils", the following section shall be inserted, namely:---

'9A. (1) As soon as may be after the coming into force of the Representation of the People (Second Amendment) Act, 1987, the Election Commission shall, having regard to the provisions of the Constitution and the principle specified in clause (d) of sub-section (1) of section 9 of the Delimitation Act, 1972, determine the assembly constituencies in the States of Meghalaya, Mizoram and Nagaland in which seats shall be reserved for the Scheduled Tribes.

(2) The Election Commission shall,---

(a) publish its proposals under sub-section (1) with respect to any State in the Official Gazette and also in such other manner as it thinks fit:

(b) specify a date on or after which the proposals will be further considered by it;

(c) consider all objections and suggestions which may have been received by it before the date so specified;

(d) hold, for the purpose of such consideration, if it thinks fit so to do, one or more public sittings at such place or places in such State as it thinks fit;

¹21-9-1987 : vide Notification No. G.S.R. 809(E), dated 21-9-1987.

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370 Representation of the People (Second Amendment) [ACT 38 of 1987]

(e) after considering all objections and suggestions which may have been received by it before the date so specified, determine, by order, the assembly constituency or constituencies in the State in which seats shall be reserved for the Scheduled Tribes and cause such order to be published in the Official Gazette; and; upon such publication, the order shall have the full force of law and shall not be called in question in any court and the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, or, as the case may be, the Mizoram (Delimitation of Assembly Constituencies) Order, 1986 shall be deemed to have been amended accordingly.

(3) Every order made under sub-section (2) shall, as soon as may be after it is published under that sub-section, be laid before the Legislative Assembly of the State concerned.

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eldonation in relation to the States of Meghalaya and Nagaland, the assembly constituencies in those States as specified in the elgoon Delimitation of Parliamentary and Assembly Constituencies Order, 1976; and

(b) in relation to the State of Mizoram, the assembly constituencies as specified in the Mizoram (Delimitation of Assembly Constituencies) Order, 1986.

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